

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.257 of 1995

Wednesday, this the 15th day of February, 1995.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR S P BISWAS, ADMINISTRATIVE MEMBER

M M Abdul Rahiman,
Diesel Assistant,
(Southern Railway, Erode)-
Working under Loco Foreman,
Southern Railway,
Shornur.

...Applicant

By Advocate Mr TC Govindaswamy.

Vs

1. Union of India through
the General Manager,
Southern Railway,
Madras-3.
2. The Divisional Personnel Officer,
Southern Railway,
Palghat.
3. Senior Divisional Mechanical Engineer,
Southern Railway,
Palghat. ...Respondents
4. Chief Personnel Officer,
Southern Railway, Madras.

By Advocate Mr P.A.Mohammed.

ORDER

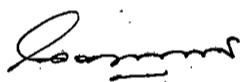
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant submits that his pay has not been properly fixed despite the direction in A-5 order. Pursuant to A5, A6 order was passed stating that applicant is not entitled to 'the benefit for a second time as he joined as Diesel Assistant from non-running category to running category'.

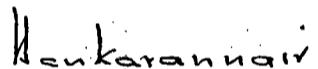
2. Applicant must take his grievances to the fourth respondent Chief Personnel Officer. He may do so by making a suitable representation. If a suitable representation is made, fourth respondent Chief Personnel Officer will consider the same and pass appropriate orders thereon within six months from the date of receipt of the representation, and communicate the same to applicant.

3. With these directions we dispose of the application. No costs.

Dated the 15th February, 1995.



S P BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexures

Annexure A5: A true copy of the Judgement in
O.A.No:1435/94 dt: 21-10-1994 with
a direction to examine Annexure A4
representation.

Annexure A6: A true copy of the Order bearing No:
J/P CAT 1435/94 dt:2-12-94, issued by
the 2nd respondent.